

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-244(ND)/2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
03.04.2018**

**NAME OF THE COMPANY: Indian Bank V/s. M/s. Athena Demwe Power
Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Mr. Rohit Chaudhary, Advocate for RP Mr. Yatin Sachdeva, Advocate for COC Mr. Amit Pratap, for IBBI Mr. Ankur Gupta, Advocate for Respondent			
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ORDER

Pursuant to the notice issued to the IBBI, the Legal officers are present in court and have been apprised of the RP's prayer for being relieved in this case on medical grounds. Though the COC is keen for him to continue, in view of his reluctance, it would be pointless to insist on his continuing as the RP, as that would seriously hamper the Resolution process. The RP's resignation to the COC submitted a month ago is being accepted by the Bench. He is, therefore, being relieved. The IBBI is being apprised of this fact and is being kept in the loop to consider his inability to function as a Resolution Professional before recommending him in other cases.

2. Members of the COC having major interests i.e Indian Bank and the Corporation Bank are present in Court. They are directed to propose the name of the RP in this case to complete the Resolution Plan.

3. It is also drawn to the notice of this Bench that the application for extending the period of resolution plan is pending. The COC in its meeting held on 12th March, 2018 had passed a resolution to pray for an extension of time, as the 180 days have lapsed on 27th March, 2018.

4. In view of the fact that the resolution plan is under way, this prayer is accepted and the period for executing the of Resolution plan is extended by a further period of 90 days.

To come up on 10th April, 2018.



(Ina Malhotra)
Member (J)